RE STOPPAGE OF FINANCES TO KERALA FOR I R D P

SHRI E. BALANANDAN (Kerala): Mr Vice-Chairman, Sir, I want to draw your attention to a very serious situation that has developed in the Kerala because of which State of there is going to be a real Constitutional breakdown. The Government of India has now stopped all funds for rural development saying that the State Government has failed to conduct the Panchayati elections. Also, the Union Minister, Thakur Saheh has threatened the State saying that if elections are not going to be conducted in time, a Constitu-tional breakdown will arise. That means, as per the law passed by Parliament, it is a constitutional obligation OT the part of all the State Governments to conduct panchayat elections in time.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Balanandan, please bear with me. Your subject is about stoppage of financial assistance to Kerala for IRDP.

SHRI E. BALANANDAN: I am coming to that, Sir.

THE VICF-CHAIRMAN (SHRI V. NARAYANASAMY): Then, why are you switching over from one subject to another subject?

SHRI E. BALANANDAN: Sir, I am referring to the statement of the Minister. This is the statement of the Minister.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly confine yourself to the subject.

SHRI E. BALANANDAN: What I am saying is that the IRDP contribution of the Centre to the Government of Kerala is stopped. The Jawahar Rozgar Yojana funds have been stopped. The Indira Rozgar Yojana funds have been stopped. The Women and Child Development funds have been stopped. The Drought-Prone Area Development funds have been

stopped. The NREP funds have been All kinds of financial assistance stopped. for rural development have been stop-It is a serious situation. Why are ped. the funds stopped? It is because the panchayat elections are not conducted in time which is a constitutional obligation. Therefore, a constitutional breakdown is emerging in the State of Kerala. The Government of Kerala has no time to conduct the panchayat elections because the ruling coalition in Kerala is a divided house. As you know, your party is divided into four pieces, the major party, the Muslim League, is divided into three pieces and another party is divided into two pieces. Therefore, how can you conduct the elections? The constitutional obligation demands that the Government of Kerala should conduct the elections in time. That is an obiligation. Then, why is it not done? The result is that we the people of Kerala, are put in a very serious situation. Mr. Vice-Chairman, kindly understand the problem. We are already poor people. For many of our areas, we get the Central funds for rural development. Now, the development of rural areas is completely stopped. What is the way out? As a Member of Parliament can I go and stage a protest in Kerala? No it is not Even if I lead a allowed in Kerala. simple procession, the result will be that the police will be brought to the scene and innocent people will die in the pro-This is the present situation in CESS. I would like to know, through Kerala. you, from the Government whether a constitutional breakdown will arise if elections are not held in time. As per the new Act-the Speaker of Lok Sabha has also said this-if any State fails to conduct elections to the panchayat institutions, it would amount to a constitutional breakdown and the Government concerned would be dismissed. That is what the statement made by the hon. Speaker of Lok Sabha means. So, what is going to happen in Kerala? I feel that the Central Government should not stop financial assistance to any State where a similar situation exists. If there is a constitutional breakdown in a State because of this the Government con-

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cerned should be dismissed. That is the only way out. Its people cannot be asked to suffer because of the inefficiency of the Government, because the State Government cannot conduct the elections in time and because of the guarrels within the Government... (Interrup-,ions). . 1. + 1 J .

SHRI AJIT P. K. JOGI (Madhya Pradesh): Sir, he is deviating from the subject...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Mr. Balanandan, kindly conclude.

SHRL E. BALANANDAN: T am from the Kerala State. I know the problems there. So, the point I am making is—Mr. Vice-Chairman. you should understand my point-that total development activity in the rural areas of the State is stopped. What is the situation? When I describe the situation, i.e is guarrelling with me. Mv point is that a constitutional crisis is being created due to the inefficiency of the ruling party and that party has no time to conduct the elections in time. We are not allowed to stage a protest. If I stage a protest, the police will come on the scene. Just now we discussed the Bihar issue. In Kerala, those IAS officers those IPS officers who want to go according to the law, are being transferred to hell. That is the position. A real constitutional breakdown there. is emerging in the State of Kerala. The Government of India should take proper action to see that development activity in the rural areas is not stopped.

Thank you, Sir.

SHR1 VAYALAR RAVI (Kerala): Sir. this is regarding Kerala.

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Ravi, kindly be brief.

SHRI VAYALAR RAVI: Sir, I will be very brief. I fully understood the concern expressed by Mr. Balanandan

to Kerala for I.R.D.P.

regarding development activity in Kerala. I definitely share his views. I am not contradicting his views. It is reported in all the major newspapers. It is a major issue. As you know, in the morning a question on this issue was put to the hon. Minister during the Question Hour, And, the Government of India has taken a decision that the elections should be conducted before April ... (Interruptions)... (1, 1)

SHRI E. BALANANDAN: Sir. he says that the money is there. Where is the money?...(Interruptions)...

SHRI VAYALAR RAVI: Sir, I was a natient listener even though Mr. Balanandan criticised my Government. I was hearing him. So, when I speak, he should keep quiet. Kerala has a tradition of a better parliamentary debate. So, let us keep quiet. Sir, now as has been specified by the Government of India in their letter of April that they have taken a decision to conduct the in April. (Interruptions)... election There is no question of postponement of elections...(Interruptions)... I am com ing to the point. Sir. The points is ... (Internuptions)....Sir, the Government of India...(Interruptions)...

(The Deputy Chairman in the Chair)

SHRI VAYALAR RAVI: 1 fully agree with him. The Government of Kerala has already intimated to the Government of India that as they stipulated and suggested that the elections should be effected in April, there is no justification for blocking the funds. The funds should be released ... (Interruptions) ...

SHRI E. BALANANDAN: He is saying "April". How can we go to The Constitution doesn't allow April ? us...(Interruptions)...

Madam, I SHRI VAYALAR RAVI: was basically hearing all the allegations made by Mr. Balanandan. I am not going to get into any controversy. What I am saying is that the Government of They cannot India's decision is wrong. Government of stop the funds to the These Kerala for rural development. should be released because we are saying

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that the elections must be conducted before April. It had been decided. It has been announced. So, they should be conducted. There is no constitutional breakdown. There is no reason for stopping the funds. Sir, the people's protests are there. It is true, Sir, that on some occasions some times a protest is there ...(Interruptions)...

THE DEPUTY CHAIRMAN: I don't know. I came here just now. I will have to find out. (Interruptions)...

DR. BIPLAB DASGUPTA (West Bengal): Why is he talking about West Bengal...?

SHRI VAYALAR RAVI: Madam, when they are speaking about the Govcrament of Kerala, then naturally they must be patient enough to hear about West Bengal...(Interruptions)...So, don't make allegations and accuse each other...(Interruptions)...

THE DEPUTY CHAIRMAN: Please, ...

SHRI VAYALAR RAVI: So, Madam, whatever Mr. Balanandan has said, I agree with that very strongly and fully.

I agree with that...(Interruptions)... Let me finish. I agree...

THE DEPUTY CHAIRMAN: If you agree, then there is no point in continuing...(Interruptions)...

SHRI VAYALAR RAVI: 1 am concluding, Madam. The point is that the Government of India is... (Interruptions)...

DR. BIPLAB DASGUPTA: He is talking abut West Bengal. He is not interested in Kerala...(Interruptions)...

THE DEPUTY CHAIRMAN: Now, his priority is Kerala But what is the Kerala problem?

SHRI VAYALAR RAVI: Madam, Mr Balanandan raised a problem 1 am also sharing the view Unfortunately, my Bengal friends get so excited that they have become a new shouting-brigade...(interruptions)... Every

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five years the elections are there.

DR. BIPLAB DASGUPTA: No. No Congress Government has ever been able to do it.

THE DEPUTY CHAIRMAN: Dr Biplab Dasguptaii, आप की क्या समस्या थी >

He is talking about Kerala. How Bengal is involved in it?

DR. BIPLAB DASGUPTA: Madam, he mentioned Bengal

THE DEPUTY CHAIRMAN: Please sit down...(Interruptions)...

DR BIPLAB DASGUPTA Madam, that is the only State where the elections are held consistently

THE DEPUTY CHAIRMAN. Mr-Vavalar Ravi, are you over?

SHRI VAYALAR RAVI No Em, Madam, many times the truth is very bad. Now, my point is very simple I fully agree with the point made by Mr Balanandan that the Government of India should not stop the funds to Kerala for rural development. The second thing is that the Kerala Government can go in for elections. There is no constitutional breakdown. There is nothing. So, that allegation is baseless.

THE DEPUTY CHAIRMAN: <u>A11</u> ulit. (Interruptions). Now. before I call Mr Satish Pradhan to speak, I must introduce Mr. Suresh Pachouri, the new member on our panel and request him to take over the seat. He has a very nice voice, guite audible even without the new system and, so. I hope he will have the same voice from the Chair too. but for another purpose, not for the same purpose that he had from his seat I hope, the entire House will cooperate with him in running the House . (Interruptions) ... Now, I leave the place for Mr Suresh

[RAJYA SABHA]

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Pachouri. ... (Interruptions)... You give me a list and we will consider it.

SHRI CHATURANAN MISHRA: Why should I? You are an expert.

The Vice-Chairman, (Shri Suresh Pachowi) in the Chair).

डवसभाध्यक्ष (श्री सुरेश पत्रीरी) : बहुत बहुत धन्यवाद । अपने उत्तरदायित्व के वर्यहन के लिए मैं आप सब लोगों सं सहयोग की प्रार्थना करता है ।

श्रो चतुरावन मिश्र विल्कुल इसमें तो गारटेड राहपोग है ।

400 P.M.

RE BOMBAY-HOWRAH INDRAYANI EXPRESS RUNNING WITHOUT THE DRIVERS AND THE GUARD

*श्री सतीग प्रधान (''महाराष्ट्र''): उप-समाध्यक्ष महोदय, आपने पृझे रेल के यंदर्भ में एक महत्वपूर्ण घटना का उल्लेख सदन में करने के लिए जो अनुमति दी है उसके लिए मैं ग्राका ग्राभारी हं।

मुंबई-पुणे रेल मार्ग पर दिसंबर के पहले सप्ताह मे जो घटना घटी उसका म अल्लेख करना चाहता हूं। मैं जिस घटना का उल्लेख कर रहा हूं यह काफी अचरज में डालने दाली है। क्योंकि म्राज सब के रेल के इतिहास में इस तरह की घटना कमी भी नहीं घटी।

पुणे से मुंबई जान वाले इंद्रायणी एक्सप्रेस कसारा घाट में ठाकुरवाडी के पास हकी थी। गाड़ी का ड्रायवर, सहायक ड्रायवर और गार्ड गाड़ी से नीचे उतर गये थे। ठाकुरवाडी से यह गाड़ी प्रपने आप कुरुहो गयी। ड्रायवर सहायक ड्रायवर और गार्ड के बिना गाड़ी 15 कि॰मी॰ चली गयी। यह गाड़ी प्रागे जाकर कर्जत स्टेगन के सस हकी। ड्रायवर ग्रीर गार्ड के बिना बगैर गाड़ी ने 15 कि॰ मी॰ की सफर की।

[#]भूल मराठी भाषण का हिन्दी अनुवाद ।

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इस घटना के बाद कई अखबारों में अलग ग्रलग समाचार ग्रावे । दो-तीन दिन तक अलग ग्रलग समाचार अखवारों में ग्राते रहे । उस समय ग्रखवारों में इस घटना की विस्तुत चर्चा ही रही थी।

लेकिन रेल विभाग के अधिकारी इस विषय पर मौन साधे हुए ये वे इस विषय पर कोई भी प्रतिक्रिया व्यक्त नहीं करना करते थे । रेल मंत्रालय तक इस घटना का ब्यौरा मांगा गया, लेकिन उन्होंने भी जानकारी नही दी । रेल विभाग और मंत्रालय इस संदर्भ में कोई भी बाल करने के लिए तैयार नहीं है ।

में खुद कर्जत होकर झाया हूं। मैंने वहां मौके पर जाकर स्थिति का जायजा लिया था। इंद्रायणी एक्सप्रेस का इंजन ग्रांर पांचवां डिब्बा जल गया था। गाड़ी का इंजन ग्राधा जल गया था तो पांचवा डिब्बा पूरी तरह से जल चुका था। रेल इंजन का पिछला हिस्सा जल चुका था। उसके साथ जो पह्ला डिब्बा था बह बिलकूल सुरक्षित था।

इंद्रायणी एक्सप्रेस का जो पांचवा जिब्बा जला था उस से पहला ग्रौर बाद का धिब्बा भी क्षतिग्रस्त हुग्रा था । यह एक बड़ी दुर्घटना थी । लेकिन इस संदर्भ में रेल ग्रधिकारी ग्रौर रेल मंत्रालय कोई भी प्रतित्रिया व्यक्त करने. के लिए तैयार नही है । रेल विभाग के इस मौन के पीछे क्या कारण है यह मैं जानना चाहता हं ।

मैंने खुद रेल विभाग के अधिकारियों से बात की । उन्होंने जो जवाब दिये बे बहुत ही असंतोगजनक थे । उन्होंने जो भी जानकारी दी वह और अयरण में डालने वाली थी ।

सुरक्षा की दुष्टि से महत्वपूर्ण कैच सायांडिंग ग्रौर स्लिप सायांडिंग कसारा घाट में इस्तेमाल किये जाते थे । गाड़ी जब ऊंचाई से नीचे की ग्रोर जाती है तब ग्रगर ब्रेक फेल हो जाते हैं तो सुरक्षा के लिए जब गाड़ी रोकने के लिए या जब गाड़ी ऊंचाई की ग्रोर जाती है तब सुरक्षा की दछिट से इन कैच सायांडिंग ग्रौर स्लिप